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Hour

RAJYA SABHA

suspend

Monday, the 2lst May, 1990/31ST Vaisakha, 1912 (Saka)

The House met at eleven of the clock,

Mr. Chairman in the Chair.

Motion under rule 267 to suspend question hour

MR. CHAIRMAN: Question No.

261. (Interruptions)

THE LEADER OF THE OPPOSITION (SHRI P. SHIV SHANKER): May I move a motion, Sir? (*Interruptions*)

MR. CHAIRMAN: All of you know that the Question Hour has precedence over everything else. The rule is very clear. The first hour will be devoted to questions. (Interruptions)* Nothing will go on record. (Interruptions)* Question No. 261.

SHRI P. SHIV SHANKER: Sir, ,May I just make a submission. I aim moving a motion for suspension of the Question Hour because in Meham the situation that has been created, requires President's rule. I am moving the motion to suspend the Question Hour. (Interruptions)*

Sii.X have moved thE motion for suspension of the Question Hour. (Inter-options)f

There should be President's rule in The Chief Minister cannot jyana. ntinue. There should be President's Je in Haryana. There is mahem in ;aryana. Immediately the Ministry President's must be dismissed. should be imposed. This is our demand. For that purpose there should be a clear assurance. That is why we moved the motion to suspend the Question Hour. (Interruptions)* I have moved the motion Let the Chairman decide. (Interruptions).

the suspension to secure an assurance that the Ministry will be dismissed and Presidential rule shall be imposed. It is that we urging.

THE LEADER OF THE HOUSE. (SHRI M. S. GURUPADASWAMY): For any motion, there is a procedure. We have to adhere to it.

SHRI P. SHIV SHANKER: We want dismissal of the Ministry of Haryana and Presidential rule. It is murder of de-Mocracy and, therefore, this House which is sovereign cannot look askance. It is a concern of all of us. It is a clear case of murder of democracy . . . (Interruptions) .

MR. CHAIRMAN: Take your seats. Let me hear the other side also.. . (Interruptions) .. .Will you all sit down? Please don't massacre democracy. You are all harming the cause of democracy. After all, democracy has to be respected. ... (Interruptions)...

SHRI P. SHIV SHANKER: Democracy has already been murdered. . . (Interruptions)

MR. CHAIRMAN: This is not a street. This is an august House. Don't turn the House into a chauraha. Anybody doing it is doing immense harm to the cause of democracy, to the future generation. Let not the world say that we sitting in this House, the House of Elders...(Interruptions) ... There are me_ thods for everything. There aTe rules. Follow the rules. Shouting will not help.

SHRI MAKHAN LAL FOTEDAR (Uttar Pradesh):*

MR. CHAIRMAN: Nothing will go on record. When the motion is moved, then, the other party has to be heard. 1 have called upon the Leader of the House to speak. Mr. Gurupadaswaimy. . . (Interruptions). . . The Chair has to decide. Kindly hear me. You are hon. !Members of the House. Some of you have been Chief Ministers and you have

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to behave in a proper manner. We are responsible to the posterity, the coming generation. Let not the coming generation say that the elders who sat here they set a bad recedent because shouting can go on anywhere. Let us be fair. There are rules, follow the rules. I permitted you to follow the rules last time. I am not stopping you from using the rules. But what I am telling you is go according to the book and according to the book if the motion is moved, the other party has a right to say something. . .(Interruptions).. . Q. No. 261.

Will you keep quiet? I only want demo cracy to survive. (Interruptions) I only want the rules to be applied. Anybody who opposes this is a massacre of de mocracy—I have absolutely no doubt in my mind. (Interruptions). I say, all of you who are shouting will be held responsible by posterity for massacring democracy, for bringing disgrace to this great country in the eyes of the whole (Interruptions) Anything done world in this manner does no credit to you or your yarty or anybody—the whole nation. (Interruptions) I want the rules should prevail. I want the procedure should prevail (Interruptions)

SHRI P. SHIV SHANKER; Sir, may I submit that we are also fighting only for the surviival of democracy and for the supremacy of democracy in this country? (Interruptions), I moved a motion. (Interruption)

MR. CHAIRMAN: You have moved the motion. It is the right of the Leader of the House to say what he has to say. You cannot stop him. After he has said what he has to say, I will put the motion to vote and whatever the House decides, I am in the hands of the House. But whatever is to be done must be done according to the lettee and the spirit of the rules.

SHRI P. SHIV SHANKER: Perfectly right Sir, {Interruption)

गह मंद्रालय ये राज्य मंत्री : सभापति सुबोध कांत सहाय) इनको जरा भी परवाह नहीं है सरकार जवाब सुनने की। उस दिन डिबेट हुई और यह बाहर चले गये (व्यवधान)

MR. CHAIRMAN: Question No. 261. (Interruptions)

SHRI P. SHIV SHANKER: I wanted to give the reasons as to why i was seeking the suspension of Question Hour because under the rules I must say on what reasons I want.

MR. CHAIRMAN: You control your Members first.

SHRI P. SHIV SHANKER: i will, Sir. I am moving the motion.

MR. CHAIRMAN: Will you go to your seats please? (Interruptions)

SHRI P. SHIV SHANKER: Chairman has said it. You need not supplement it. (Interruption)

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AF-FAIRS (SHRI SATYA PAL MALIK): Sir. I am on a point of order.

Sir, you have asked for Question Hour. (Interruptions)

MR.' CHAIRMAN: He is moving a motion under rule 267. Let him move it. (Interruptions).

SHRI P. SHIV SHANKER; Sir, there is murder of democracy in Haryana. We are fighting for saving democracy and my submission is that under rule '267, I am seeking the suspension of Quetion Hour. . . and the business of the House for a motion that there anould be an assurance from the treasury benches that the Ministry in Harvana would be dismissed and Presidential rule will be imposed immediately. It is for that I am asking my motion to be considered.

MR. CHAIRMAN: Motion is moved that under Rule 267, Rule 38 be suspended. you have to say anything?

डा० रत्नाकर पांडेय (उत्तर प्रदेश) : प्रेजीडेंट रूल लाग करिये (व्यवधान)

SHRI M. S. GURUPADASWAMY: My submission is we have a Government in Haryana. (Interruption) I am only meeting the points raised by my hon. friends.

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डा० रत्नाकर पांढेय: केंडीडेट की हत्याकर रही है (ब्यरुधान)

SHRI M. S. GURUPADASWAMY: There should be an extraordinary reason for suspension of the Question Hour. Question Hour is a right of every Member and this cannot be treated lightly. Nothing is so important as going through the Question Hour. (Interruptions) You are taking away the fundamental right of Member. (Interruptions)

डा० रत्नाकर पांडेयः राष्ट्रपति शासन लागु करिये हरियाणा में । जनतंत्र की (व्यवधान) वी०पी०सिंह का हत्या हई इस्तीफा (स्ववधान)

SHRI M. S. **GURUPADASWAMY:** This is how you are observing democratic norms to the House. That is what Shri Shiv Shanker was talking about. (Interruptions) Any motion.

डा० रःताकर पांडेय: हत्यारी सरकारी रक्षामत करिये (व्यवधान)

SHRI M. S. GURUPADASWAMY: May I read the rule for the benefit of the House? T will read the rule. (.Interruptions)

SHRI V. NARAYANASAMY (Pondicherry): The Haryana Government should be dismissed and Chautala should go immediately.

SHRI M. S. GURUPADASWAMY:

"Any member may, with the consent of the Chairman, move that any rule may be suspended in its application to a particular motion before the Council and if the motion is carried the rule in question shall be suspended for the ttaie being."

This rule provides that you should give consent. Unless you give consent, no motion can be moved. You have not

even given your consent to the motion. (Interruptions) You should give your consent about the suspension.

to Questions

SHRI P. SHIV SHANKER; It already been moved.

MR. CHAIRMAN: The question is:

That Rule 38 be suspended.

The motion was adopted.

MR. CHAIRMAN: The Question Hour is suspended.

डा० एत्याकर पांडेय: सभापति जी ने ग्राज जनतंत्र की लाज दचा ली है ... (व्यवद्यान)

भी भुवोध कांत सहाय: ग्राप उसकी कीजिये . . . (व्यवधान)

डा० रत्नाकर पांडेय : हम उन्हें बधाई देते हैं।

WRITTEN ANSWERS TO QUESTIONS

Shortage of coal in Gujarat

*261. SHRI ANANTRAY DEVSHAN-KER DAVE; Will the Minister of ENERGY be pleased to state:

- (a) whether it is a fact that Gujarat is facing acute shortage of coal;
- (b) whether any demand has been received by the Central Government from Gujarat to release its quota of coal in*" mediately; and
- (c) if so, what action has been taken in this regard?

THE MINISTER OF ENERGY WITH ADDITIONAL CHARGE OF THE MI-NISTRY OF CIVIL AVIATION (SHRI ARIF MOHD. KHAN): (a) Coal supplies made to the power houses of Gujarat in the last two quarters of 1989-90 as compared to 1988-89 and in April